LOK SABHA

UNSTARRED QUESTION NO. 2299

TO BE ANSWERED ON 24.12.2018

IGL Pipeline

†2299. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of PETROLEUM AND NATURAL GAS पेट्रोलियम और प्राकृतिक गैस मंत्री be pleased to state:

- (a) whether the Government has received any requests to lay IGL pipelines in States during the last three years;
- (b) if so, the details thereof; and
- (c) the action taken/being taken by the Government on the said requests, State/ UT-wise?

ANSWER

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (c) The Government has established Petroleum & Natural Gas Regulatory Board (PNGRB) under the PNGRB Act, 2006 in the year 2007 which is the authority to grant authorization for the development of Pipelines and City Gas Distribution (CGD) network in Geographical Areas (GAs). PNGRB authorizes entities to develop City or Local Natural Gas Distribution Network as per PNGRB Act, 2006 and the Regulations notified thereunder. Indraprastha Gas Limited (IGL) has been authorized to develop and expand of CGD Network in National Capital Territory (NCT) of Delhi, districts of Gautam Budha Nagar, Ghaziabad, Muzaffarnagar, Shamli and part of Meerut in the state of Uttar Pradesh and in districts of Rewari, Gurugram and Karnal in the state of Haryana. At present, IGL is supplying clean fuel in the above GAs through its approximately 12,000 Km long pipeline network.